

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2024

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the CERC (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 4/RP/2024

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the CERC (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, HPPC and PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Review Petitioners submitted that present Review Petitions have been filed seeking review of the Commission's order dated 22.9.2023 in Petition No.11/SM/2023 in respect of the treatment of Bhakra Beas Management Board (BBMB)'s power under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022. Learned counsel submitted that the Review Petitioners have already filed substantive Petitions being Petition Nos. 284/MP/2023 and 316/MP/2023 on the aforesaid subject matter. However, since the order dated 22.9.2023 in Petition No.11/SM/2023 came to be passed after the filing and during the pendency of these Petitions, the Review Petitioners have filed the present Review Petitions in order to ensure that findings in the order dated 22.9.2023 do not stand as an impediment while deciding the substantive Petitions. Learned counsel, accordingly, requested to tag the present Review Petitions along with the Petition Nos. 284/MP/2023 and 316/MP/2023.

2. Learned counsel for the Respondent, CTUIL sought liberty to file reply on the maintainability as well as merits in these matters.
3. Considering the submissions made by the learned counsels for the parties, the Commission permitted Respondent CTUIL to file its reply on the maintainability as well as merits within four weeks with a copy to the Review Petitioners, who may file their rejoinder within four weeks thereafter.
4. These Review Petitions will be listed for the hearing along with Petition Nos. 284/MP/2023 and 316/MP/2023 on **29.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)